

[Placed in Library. See No. LT-10694/76.]

STATEMENT ON THE NATIONAL POPULATION POLICY

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): I beg to lay on the Table a statement (Hindi and English versions) on the National Population Policy. [Placed in Library. See No. LT-10695/76]

SHRI S. M. BANERJEE (Kanpur): Let him make a statement on the Family planning in Delhi (*Interruptions*).

MR. SPEAKER: It is coming tomorrow. You will get time when the Ministry's Demands come up for discussion.

MADRAS CITY MUNICIPAL CORPORATION (AMENDMENT) ACT.

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy of the Madras City Municipal Corporation (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 13 of 1976) published in Gazette of India dated the 17th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

[Placed in Library. See No. LT-10696/76]

TAMIL NADU ADDITIONAL SALES TAX (AMENDMENT) ACT, PRESIDENT'S ACTS UNDER GUJARAT STATE LEGISLATURE (DELEGATION OF POWERS) ACT, NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, ETC.

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table—

(1) A copy of the Tamil Nadu Additional Sales Tax (Amendment)

Act, 1976 (Hindi and English versions) (President's Act No. 2 of 1976) published in Gazette of India dated the 31st March, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-10696/76]

(2) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976:—

(i) The Bombay Sales of Motor Spirit Taxation (Gujarat Amendment) Act, 1976 (President's Act No. 8 of 1976) published in Gazette of India dated the 31st March, 1976.

(ii) The Gujarat Sales Tax (Second Amendment) Act, 1976 (President's Act No. 10 of 1976) published in Gazette of India dated the 31st March, 1976.

(iii) The Gujarat Sales Tax on Professions, Trades, Callings and Employments Act, 1976 (President's Act No. 11 of 1976) published in Gazette of India dated the 31st March, 1976.

[Placed in Library. See No. LT-10697/76.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1955:—

(i) The Central Excise (Eleventh Amendment) Rules, 1976, published in Notification No. G.S.R. 536 in Gazette of India dated the 10th April, 1976.

(ii) The Central Excise (Twelfth Amendment) Rules, 1976, published in Notification No. G.S.F. 548 in Gazette of India dated 17th April, 1976.

[Placed in Library. See No. LT-10698/76]

[Shri Pranab Kumar Mukherjee]

(4) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1976, published in Notification No. F/4/81/75—Finance (General) in Delhi Gazette dated the 2nd February, 1976, under section 72 of the Delhi Sales Tax Act, 1975.

(ii) A statement (Hindi and English versions) showing reasons—

(a) for not laying simultaneously the Hindi version of the above Notification and

(b) for delay in laying the above Notification.

[Placed in Library See No. LT-10699/76]

(3) A copy of Notification No G.S.R. 264(E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1976, issued under the Central Excise Rules 1944 together with an explanatory memorandum [Placed in Library. See No. LT-10700/76].

DRAFT NOTIFICATION UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to relay on Table a copy each of the following Draft Notifications (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act:

(i) Notification No. 15/14/73—IGC regarding the applicability of sections 100, 101, 102, 103, 104, 391 and 394 of the Companies Act, 1956, to M/s National Instrument Limited, Calcutta, a Government Company.

(ii) Notification No. 15/14/75—IGC regarding the applicability of section 187-C of the Companies Act 1956 to Government Companies.

(iii) Notification No. 15/33/74—IGC regarding the applicability of section 370 of the Companies Act, 1956 to Government Companies.

(iv) Notification No. 15/17/75—IGC regarding the applicability of sub-section (1) of section 297 of the Companies Act, 1956 to Government Companies.

[Placed in Library See No. LT-9842/75.]

(v) Notification No. 15/30/75—IGC regarding applicability of sections 198, 259, 268, 269, 309, 310, 311, 387 and 388 of the Companies Act, 1956 to Government Companies. [Placed in Library. See No. LT-10160/76.]

12.05 hrs.

PUBLIC ACCOUNTS COMMITTEE

TWO-HUNDRED AND ELEVENTH, TWO HUNDRED AND FOURTEENTH AND TWO-HUNDRED AND FIFTEENTH REPORTS

SHRI H. N. MUKHERJEE (Calcutta-North-East): I beg to present the following Reports of the Public Accounts Committee:

(1) Two Hundred and Eleventh Report on Chapter IV of the Reports of the Comptroller and Auditor General of India for the year 1971-72 and 1972-73, Union Government (Civil), Revenue Receipts Volume II Direct Taxes Estate Duty relating to the Department of Revenue and Insurance.

(2) Two Hundred and Fourteenth report of Action taken by Government on the recommendations of the Public Accounts Committee contained in their Hundred and seventy-second Report on Remission and Abandonment of Customs Revenue—Imports of Ethyl Alcohol, relating to the Department of Revenue and Insurance.